

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2048
ANSWERED ON 14TH DECEMBER, 2023**

FUNDS UNDER CRIF

**2048. SHRIMATI SUPRIYA SULE:
DR. DNV SENTHILKUMAR S.:
DR. SUBHASH RAMRAO BHAMRE:
SHRI C.N. ANNADURAI:
SHRIMATI MANJULATA MANDAL:
SHRI KULDEEP RAI SHARMA:
DR. AMOL RAMSING KOLHE:
SHRI ACHYUTANANDA SAMANTA:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the criteria set for allocation of funds from the Central Road and Infrastructure Fund (CRIF);

(b) the details of the amount collected and spent under CRIF during each of the last five years and the current year, State/UT-wise;

(c) the details of ongoing road projects under CRIF in Maharashtra, Odisha and Andaman and Nicobar Islands;

(d) the details of roads selected and construction work started on the recommendations of the State Governments of the said States/UTs along with the time by which these works are likely to be completed and the funds allocated for the purpose;

(e) whether new roads have been identified for development under Central Road and Infrastructure Fund (CRIF) scheme in the said States and if so, the details and the present status thereof;

(f) whether the Government is aware of the reports that CRIF has neither been utilized properly nor the works undertaken thereunder have been satisfactory; and

(g) if so, the steps taken by the Government to utilize the funds from CRIF as per prescribed norms and get the works executed effectively in a proper manner?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Central Road and Infrastructure Fund (CRIF) is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the amended CRIF Act, 2000. The fund is allocated as per the provision of Section 7A of the CRIF Act, 2000. State / Union Territory (UT) - wise collection and expenditure is not maintained under CRIF. Year-wise details of collection of Road and Infrastructure Cess and the utilization from the CRIF are as under: -

Item	2018-19	2019-20	2020-21	2021-22	Amount in Rs. Crore	
					2022-23 (RE)	2023-24 (BE)
Total Collection	110,847.16	122,424.32	235,780.98	195,986.96	58,200.00	45,110.00
Expenditure	62,879.64	90,252.40	182,363.47	251,738.38	208,743.00	64,020.00

The collection and allocation of CRIF fund is administered by Ministry of Finance. Out of the above, funds are allocated to Ministry of Road Transport & Highways (MoRTH) for development and maintenance of roads. Details of such funds allocated and expenditure incurred / fund released under CRIF in last five years and current year are as under:-

Year	Allocation	Expenditure
Amount in Rs. Crore		
2018-19	51,679.24	49,900.58
2019-20	54,538.66	52,809.09

Year	Allocation	Expenditure
Amount in Rs. Crore		
2020-21	69,622.00	69,138.59
2021-22	89,147.22	88,927.53
2022-23	175,706.00	173,824.14
2023-24 (till 30.11.2023)	32,970.30	17,956.57

(c) to (e) Details of the State/UT Road projects under implementation and sanctioned / finalized in last five years and current year under CRIF Scheme in the States/UTs of Maharashtra, Odisha and Andaman and Nicobar Islands are as under:-

Under Implementation			
State/UT	No.	Length (in Km)	Cost (in Rs. Cr)
Maharashtra	244	1,432	4,709
Odisha	49	790	2,040
Andaman & Nicobar Islands	9	15	41
* Scheduled completion for above projects in a phased manner by 2025			

Sanctioned / finalized			
State/UT	No.	Length (in Km)	Cost (in Rs. Cr)
Maharashtra	604	4,361	7,043
Odisha	71	1,186	3,349
Andaman & Nicobar Islands	61	43	58

(f) and (g) No such report of improper utilization of funds under CRIF Scheme has come into notice of the Ministry.

Based on the section 7A and 11 of CRIF Act, 2000, the Ministry finalised the criteria after due process. The criteria inter-alia provides for Project monitoring and quality control of works to be done at State/UT level at regular intervals.
